

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY-614

TRANSFERRED APPLICATION NO. 455/87

Mr. Madona Parmeswara Ayyappa Kurup  
E-7, Sector 9, CBD,  
Belapur, New Bombay

Applicant

V/s.

Council of Scientific & Industrial  
Research, Anusandhan Bhavan  
Rafi Marg, New Delhi 110001,  
having its establishment at  
Sahkar Bhavan  
Narayan Nagar  
Ghatkopar  
BOMBAY 400086

Respondents

Coram : Hon'ble Member (A) J G Rajadhyaksha  
Hon'ble Member (J) M B Mugumdar

ORDER

Dated : 2.12.1987

Heard Mr. G S Walia, Learned Advocate, for the  
applicant and the applicant in person.

Issue notice to the respondents regarding admis-  
sion hearing returnable on 26.12.1987.

Initially when the matter came up before the  
High Court on 2.9.1987 Mr. N H Seervai, the Learned  
Advocate for the respondents, had stated that for two  
weeks respondents will not act on the transfer order  
dated 19.8.1987. Though the case was adjourned from  
time to time in the High Court there is no record to show  
that the order of status quo was continued at any time  
further. By an order dated 17.11.1987 the Writ Petition  
is transferred to this Tribunal.

(B)

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Just now we have heard Mr. Walia on the point of granting interim relief. The main relief asked for by the applicant is for cancelling the transfer order. Mr. Walia submits that that order should be stayed further. As we are passing this order ex-parte, we direct that the respondents shall maintain status quo regarding the transfer order dated 19.8.1987 up to 11.12.1987.

Issue notice to the respondents regarding the above order returnable on 11.12.1987.

Keep the case on 11.12.1987 for admission hearing and for deciding the question of interim relief.

Hamdast allowed.

( M B Mujumdar )  
Member (J)

J G Rajadhyaksha )  
Member (A)

Notice issued to the  
Respondent on dtd.  
3-12-87.

(A)  
3/12.